

Listed On: 08-08-2025

Court No.: 2

Item No.: 23

SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION
WRIT PETITION (CIVIL) NO. 628/2025

With

Interlocutory Application No(s) 153308/2025

Process Id: 1563/2025

NARENDRA KUMAR GOSWAMI and ... Petitioner(s)
another

VERSUS

UNION OF INDIA and others ... Respondent(s)

OFFICE REPORT OF FRESH CASE

1. This Writ Petition has been filed by petitioner in-person, on
04-07-2025, praying therein as under:

"A. Direct the constitution of an independent committee, headed by a retired judge of this Honâble Court, to investigate Air Indiaâs safety practices, maintenance procedures, and operational protocols, with a report to be submitted within three months.

B. Order a comprehensive safety audit of Air Indiaâs entire fleet by an international aviation safety agency accredited by the International Civil Aviation Organization (ICAO), addressing deficiencies identified in the 2024 ICAO audit report, to be completed within six months.

C. Direct the Directorate General of Civil Aviation (DGCA) to implement and enforce a transparent, publicly accessible reporting system for all aviation safety incidents, including a centralized database, ensuring compliance with the Aircraft Rules, 1937, and international best practices.

D. Mandate Air India to provide compensation to the families of AI-171 crash victims in accordance with the Montreal Convention, 1999, and to offer ex-gratia payments or compensation to passengers of AI-143 for distress and inconvenience caused by the safety incident, as per applicable laws and industry standards.

E. Issue guidelines mandating the immediate and transparent reporting of all aviation safety incidents by airlines and regulatory bodies, including the establishment of a centralized, publicly accessible database to prevent future tragedies.

F. Direct the Aircraft Accident Investigation Bureau (AAIB) to complete the investigation into the AI-171 crash within six months and publish the findings and recommendations publicly to ensure transparency and accountability."

2. The Advocate on-record for the petitioner/appellant has also filed following document(s)/ Interlocutory application(s):

S.No.	Application No.	Description of Document	Filing date	Verification Status	Page No.
1	153308-2025	PERMISSION TO APPEAR AND ARGUE IN PERSON	04-07-2025		

3. The similarity found in the present case is based on:

S.No.	Diary No.	Case No.	Cause Title	Status	Remarks
No Information Available					

4. It is submitted that, the instant matter pertains to Petitioner in Person who is an advocate and Member of Bar Council of the State of Uttar Pradesh. He has been communicated regarding the date of hearing of matter via email.

5. It is further submitted that petitioner-in-person has given a clarification letter dated 23.06.2025 regarding the maintainability of petition. Copy of the said letter is placed at page nos. 67-70 in the paper books.

6. The writ petition along with the application(s) above mentioned is listed before the Hon'ble Court with this Office Report.

DATE: 31-07-2025

ASSISTANT REGISTRAR

Copy to :-

1 **Mr. Narendra Kumar Goswami**, Petitioner-in-person